

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
COMPANY APPEAL (AT) NO.323 OF 2019

In the matter of:

A Renuga

Appellant

Vs

Shar Theme Park Pvt. Ltd & Ors.

Respondents

Mr. S. Santhanam Swaminadha with Mr. Kartik Malhotra and Ms. Ashima Sachdeva, Advocates for Appellant.

Mr. K.V.Balakrishnan and Mr. Rahul Sharma, Advocates for R3.

ORDER

09.01.2020- Notices are not served on Respondents No.7, 8 & 9.

Let notice be issued to Respondents No. 7, 8 & 9 by Speed Post. Requisite process fee, be filed by 14th January, 2020.

In the meanwhile, the Appellant may file a rejoinder.

Let the matter be fixed on **06th February, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Rk/nn